

next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent nos. 2 to 6 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter when the present Company Petition is listed i.e. on **19.07.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)